GOVERNMENT OF INDIA MINISTRY OF MINES

LOK SABHA

UNSTARRED QUESTION No. †1743

ANSWERED ON 30.07.2025

FUNDS COLLECTED UNDER DMF

†1743. SHRI JITENDRA KUMAR DOHARE:

Will the Minister of MINES be pleased to state:

- (a) the total amount collected so far under the District Mineral Foundation (DMF) in Etawah district of Uttar Pradesh and the details of the annual distribution made in this regard, year-wise;
- (b) the details of schemes on which this fund has been spent so far and the areawise details thereof;
- (c) whether any scientific study conducted or concrete measures has been taken to control the environmental impacts such as river erosion or decline in water level caused by mining activities;
- (d) whether any transparent digital monitoring system or public participation based tracking mechanism is put in place for proper utilisation of the fund, if so, the details thereof; and
- (e) whether a five-year comprehensive plan or vision document been prepared under DMF, if so, the details thereof?

ANSWER

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

- (a) & (b) As per the information received from the State Government of Uttar Pradesh, a total Rs.71.59 Lakh has been collected under the DMF in Etawah District since 2017-18. In 2020-21, Rs.35.17 Lakhs (Education: Rs.16.61 Lakhs and Covid-19: Rs.18.56 Lakhs) and in 2022-23, Rs.12.03 Lakhs (Other Priority Sector) has been utilized.
- (c) As per the Mines and Mineral (Development and Regulation) Act, 1957, before execution of mining lease, every lessee is required to obtain statutory clearances from various departments of the Central Government and respective State Governments, including Environmental Clearance and Forest Clearance. As part of

grant of Environmental Clearance, the prospective lessees carry out Environment Impact Assessment (EIA) and submit the Environment Management Plan (EMP) based on scientific study by taking into consideration of likely the impact of project activity on the baseline environment. The mining lease holders are also required to implement the environmental mitigation measures as approved during grant of Environmental Clearance. The compliance of the various environmental parameters by the lease holders is monitored and enforced by the respective State Pollution Control Boards. Further, as per the information received from the State Government of Uttar Pradesh, no such case of adverse environment impact come to knowledge in respect of Etawah District.

- (d) The Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) Guidelines, 2024 mandates that every DMF has to maintain a dedicated website for proactive disclosure, including collection of fund, utilization details, project lists, progress reports, audit findings, and third-party evaluations, etc. Further, the Ministry of Mines has also launched the National DMF Portal (https://dmf.gov.in) in 2024, a centralized platform offering district-wise and state-wise data, sectoral fund allocations, and public access to key documents.
- (e) The PMKKKY Guidelines 2024 mandates that District Mineral Foundations (DMFs) shall conduct a baseline survey to formulate a five-year Perspective Plan. Based on the findings and gaps identified through this survey or assessment, the DMFs shall develop a five-year Perspective Plan strategy.
